

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:80
ANSWERED ON:24.02.2015
FOREIGN FUNDS FOR CHILD WELFARE AND EDUCATION
Rajoria Dr. Manoj

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints with regard to nonutilisation of foreign funds meant for child welfare and education by some NGOs in the country;
- (b) if so, the details thereof indicating the total number of such cases received and the name of NGOs against whom action has been taken during each of the last three years and the current year, State-wise;
- (c) the existing rules governing utilization of foreign funds for child welfare and education by the NGOs; and
- (d) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (d): No specific complaint of non-utilisation of foreign contribution meant for child welfare and education by NGOs has been received during the recent past. The purposes under Sl. No. 3 of Form-6 provided under Rule 17(1) of Foreign Contribution (Regulation) Rules, 2011 does not specifically require the associations registered under Foreign contribution (Regulation) Act, 2010 to report receipt and utilization of foreign contribution for "Child Welfare and Education". However, such associations receiving funds for "Welfare of Children" are required to furnish receipt and utilization under entry no. 38 of Sl. No. 3 of the said form.